

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 12609 OF 2016
WITH PRAYER FOR INTERIM RELIEF

DEVI CHARAN AGARWAL

...PETITIONER(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 03.04.2017, when the Court was pleased to pass the following order:

“In view of the letter circulated by learned counsel for the petitioner, two weeks' time is granted to file rejoinder affidavit.

List thereafter.”

There are 5 Respondents in the matter.

It is submitted that Mr. Anuvrat Sharma, Counsel for the Respondent Nos. 1 to 4 has not filed Counter Affidavit so far. Dr. Kailash Chand, Advocate has already filed Counter Affidavit on behalf of Respondent No. 5 and the same has been included in the Paper Books.

It is further submitted that Mr. Seshatalpa Sai Bandaru, Counsel for the Petitioner has not filed Rejoinder Affidavit so far.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 13th day of April, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Seshatalpa Sai Bandaru, Advocate

Dr. Kailash Chand, Advocate

Mr. Anuvrat Sharma, Advocate

ASSISTANT REGISTRAR